CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

O.A. 1176 of 1996.

Present: Hon'ble Dr. B.C.Sarma, Member (A)

Hon'ble Mr. D. Purakayastha, Member (J)

H. S. HAZRA

. Applicant.

Vs.

Union of India, through the General Manager,
Eastern Railway, 17, Netaji Subhas Road,
Calcutta - 700 001.

ordered on 1.1.97.

Divisional Railway Manager, E.Railway,
Danapur Division, Danapur.

... Respondents.

For applicant

: Mr. B.Chatterjee, counsel.

Ms. B. Mondal, Counsel.

For respondents

: Mr. P.K.Arora, Counsel.

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heard on 1.1.97

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B.C.Sarma, AM

This application has been filed by the applicant raising the dispute of non-payment of Hostel Subsidy Allowance in respect of the son of the applicant due from January, 1974. The applicant contends that he retired from service on attaining the age of superannuation on 31.12.95 and his claim was made to the appropriate authorities and that was under their examination, but the respondent authorities have not yet passed any final order thereon.

2. When the admission hearing of the matter was taken up today, Mr.B. Chatterjee, ld. counsel for the applicant, submitted that a suitable direction may be given on the respondents railway to examine the matter and pass appropriate orders thereon. Mr. P.K.Arora, ld. counsel, was present for the respondents.

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3. We have considered the submission of Mr. Chatterjee and accordingly, the application is disposed of at the stage of admission itself with the direction that within a period of three months from the date of communication of this order the respondent No.1, who is the General Manager, Eastern Railway, shall consider the claim of the applicant according to rule and result thereon shall be communicated to the applicant within the same period. No costs.

(D.Purakayastha)

MEMBER (J)

(B.C.Sarma)

MEMBER (A)